



SBI Life Insurance Company Limited

Registration Number: 111

Regulated by IRDAI

**POLICY
DOCUMENT**

SBI Life – CapAssure Gold

UIN: 111N091V02

Variable ,Non-linked, Non-participating Fund
based Group Insurance Plan

Registered & Corporate Office: SBI Life Insurance Co. Ltd, Natraj, M.V. Road & Western Express Highway Junction, Andheri (East), Mumbai - 400 069.

Website: www.sbilife.co.in | Email: info@sbilife.co.in | CIN: U99999MH2000PLC129113
Toll Free: 1800 22 9090 (Between 9.00 am & 9.00 pm)

Welcome Letter

SAMPLE

Part A

Policy Preamble

Welcome to your **SBI Life - CapAssure Gold** policy and thank you for preferring **SBI Life Insurance Company Limited** to provide you with retirement benefit solutions. The UIN allotted by IRDAI (Regulator) for this product is 111N091V02.

The information you have given in your proposal form, census data of the employees or members, other documents and declarations for evidence of insurability of the employees or members, if any, form part of this contract of insurance with us. Your policy document, comprising this policy schedule along with the policy booklet and any endorsements, is evidence of the contract. You should read these carefully to make sure you are satisfied. Please keep these in a safe place.

Your policy is a platform to meet your funding requirements for your employee retirement benefit schemes both under defined benefit and defined contribution plans. The benefits will be paid to the person(s) entitled as set out in the policy document, on proof to our satisfaction, of such benefits having become payable. This plan is available only for employer-employee groups.

If you require further information, please contact us at info@sbilife.co.in or toll-free number: 1800 22 9090 (9a.m. to 9p.m.).

Intermediary Details

1. Type of Intermediary	<< Direct/ Bancassurance/ Broker/ Insurance Advisor/ Corporate Agent >>
2. Name	<< from the proposal form >>
3. Code / Branch code	<< xxxx / xxxx >>
4. Contact Phone no.	<< STD Code – Contact No. / Mobile No.>>

Identification

5. Master Policy Number	<< as allotted by system >>
6. Master Proposal No.	<< from the proposal form >>
7. Proposal Date	<< dd/mm/yyyy >>
8. Client ID	<< as allotted by system >>

The Master Policyholder

9. Name of the master policyholder	<< Employer / Trustee / Sponsor, as applicable >>
10. Mailing Address	<< Address of the Employer / Trustee / Sponsor, as applicable >>
11. Telephone Number with STD Code	
12. E-Mail ID	<< E-Mail ID of the proposer >>
13. Type of Benefit	<<Gratuity / Leave Encashment / Superannuation>>
14. Nature of Scheme	<< Defined Benefit/Defined Contribution// DC under pin DB// DB underpin DC>>
15. Benefit description as per scheme rules	<< Description as per scheme rules >>
16. Scheme Benefit Payment from (applicable as per nature of scheme)	Death / Disability / Withdrawal / Maturity / Any other Exit Benefit as per scheme rules from: << Only MPA/ only MA/ MPA plus MA>>

Premium Details	
17. Method of Financing the Scheme	<<Contributory / Non-Contributory >>
18. Premium made by	<< MPH/ Member/ both MPH & Members>>
19. Premium Details for MPA ¹	MPA: <<MPH: % / Rs. / Formula based on Salary, Age, Grade, no. of years, etc >> / <<Member: % / Rs. / Formula based on Salary, Age, Grade, no. of years, etc >>
20. Premium Details for MA ¹	MA: <<MPH: % / Rs. / Formula based on Salary, Age, Grade, no. of years, etc >> / <<Member: % / Rs. / Formula based on Salary, Age, Grade, no. of years, etc >>

¹ Formula, if any, has to be defined in the scheme rules.

The Group	
21. Total number of initial members in the scheme	<< Total initial number of members >>
22. Entry age of members	Minimum: << Minimum entry age as per scheme rules>> LBD Maximum:<< Maximum entry age as per scheme rules>> LBD
23. Exit age of members	Minimum: << Minimum exit age as per scheme rules>> Maximum:<< Maximum exit age as per scheme rules>>

Part A

24. Normal Retirement Age of members	<< Normal Retirement Age as per the scheme rules >>
25. Sum Assured per member	For Gratuity & Leave Encashment <<Rs. 1000 (Rupees one thousand only)>> / For Superannuation scheme <<Nil>>
26. Date of commencement of policy	<< dd/mm/yyyy >>
27. Annual Renewal Date	<< dd/mm/yyyy >>

Policy Information	
28. Premium amount	Rs. << >>
29. Total basic sum assured (Rs.)	Rs. << >>

Applicable Taxes which includes Service Tax/Cess/GST and/or any other statutory levy/ duty/ surcharge, as notified by the Central and/or State Government from time to time as per the provisions of the prevalent tax laws , will be recovered from the policy account as per the applicable tax laws.

Signed for and on behalf of **SBI Life Insurance Company Limited,**

Authorised Signatory			
Name			
Designation			
Date		Place	

The stamp duty of Rs <<....>> (Rupees.....only) paid by pay order, vide receipt no. <<.....>> dated << . Government notification Revenue and Forest Department No. Mudrank <<.....>> dated <<.....>>

<< Digital Signature >>

(Signature)
Proper Officer

We request you to read this policy schedule along with the policy booklet. If you find any errors, please return your policy document for effecting corrections.

***** End of Policy Schedule *****

Part B

Policy Booklet

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Part B

1 Your Policy Booklet

This is your policy booklet containing the various terms and conditions governing your policy. This policy booklet should be read in conjunction with the policy schedule and other related documents of your policy.

If you find any errors, please return the policy for effecting corrections.

2 Definitions

These definitions apply throughout your policy document.

The definitions are listed alphabetically. Items marked with * alongside are mentioned in your policy schedule.

Expressions	Meanings
1. Age	is the age last birthday i.e. the age is in completed years or as mentioned in the scheme rules.
2. Annual Renewal Date	shall mean the same date at the end of each policy anniversary as the Date of commencement of policy.
3. Date of commencement of policy *	is the start date of the policy.
4. Death benefit	is the amount payable on death of the insured member.
5. Endorsement	is a change in any of the terms of the policy, agreed to or issued by us, in writing.
6. Entry age*	is the age last birthday of the member on the date of commencement of risk
7. Free-look period	is the period during which the master policyholder has an option to return the policy and cancel the contract.
8. Instrument	cheque, demand draft, pay order etc.
9. Master Policyholder *	is the trustee or employer or sponsor as mentioned in the proposal form who is also the group administrator.
10. Master Policyholder Account*	is an individual account where MPH contributes for members.
11. Member*	is the person who satisfies the eligibility conditions of the scheme rules.
12. Member Account*	is an individual account where member contributes for himself
13. Nominee	the person who is named as the nominee as per scheme rules, provided by the employee to the employer (in accordance with Section 39 of Insurance Act, 1938 as amended from time to time).
14. Non-participating	does not have a share in our profits.
15. Our, Us, We *	SBI Life Insurance Company Limited or its successors. We are regulated by the Insurance Regulatory and Development Authority of India (IRDAI). The registration number allotted by the IRDAI is 111.
16. Policy Account Value	is total value of accumulated premiums, net of all applicable charges under the policy, on which the guaranteed minimum interest rate , non-zero positive additional interest rate and non-zero positive residual interest rate, if any, will be credited and after deducting all withdrawals, payouts made from the Master Policyholder / Member Policy Account

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17. Policy anniversary	is the same date each year during the policy term as the date of commencement. If the date of commencement is on 29 th of February, the policy anniversary will be taken as the last date of February.
18. Policy document	includes policy schedule, policy booklet and endorsements, if any.
19. Policy year	is the period between two consecutive policy anniversaries.
20. Premium *	is the amount payable by the master policyholder / member, as per the funding valuation report in accordance with AS15 (Revised) Guidelines or as per scheme rules.
21. Scheme rules	Scheme rules are the set of rules governing the benefit structure, eligibility of membership & other terms of the scheme. The scheme rules will provide the details of benefits such as type and size of benefits, how and when benefits are payable. The scheme rules would be submitted along with the Proposal Form
22. Sum assured*	is the guaranteed amount of Rs. 1000 per member payable on death. It is mandatory for Gratuity and Leave Encashment schemes. There is no insurance cover for Superannuation schemes.
23. Surrender	is the voluntary termination of the contract by the master policyholder.
24. Surrender charge	is the charge applicable on surrender of the policy.
25. Surrendered Value*	is the Policy Account Value less surrender charges (if any).
26. You , Your *	are the trustee or employer or sponsor named as the master policyholder.

3 Abbreviations

PAV	Policy Account Value
IRDAI	Insurance Regulatory and Development Authority of India
LBD	Last Birthday
MA	Member Account
MPA	Master Policyholder Account
MPH	Master Policyholder
Rs.	Indian Rupees
SV	Surrendered Value
UIN	Unique Identification Number (allotted by IRDAI for the product)

These abbreviations bear the meanings assigned to them elsewhere in the policy booklet.

Part C**4 Policy Benefits**

Policy benefits contain the following:

4.1 Death Benefit

4.1.1. On death of the member, we will pay the benefits as per the scheme rules *plus* sum assured as per policy schedule

4.2 Disability/Withdrawal/Maturity or any other benefit as defined in Scheme rules.

4.2.1. On occurrence of disability/withdrawal/maturity or any other exit as defined in the scheme rules, we will pay benefits as per the scheme rules.

4.3 The amount of scheme benefits payable will be limited to the availability of funds in the MPA and / or MA for the respective member as applicable.

4.4 Under superannuation schemes, MPH may purchase annuity from us or any one of the insurer with whom the MPH maintains superannuation funds.

5 Payment of Premiums

5.1 You shall pay the premium in accordance with the funding valuation report as per AS15 (Revised) guidelines or as per scheme rules.

5.2 The minimum premium amount payable during any policy year is INR 5,000 for all schemes.

5.3 In case a scheme is overfunded (i.e. in surplus) as per funding valuation report in accordance with AS15 (Revised), or if you are having funds with more than one Insurer, you may not pay the minimum required premium in that policy year. In such cases, the policy will not be considered as lapsed due to discontinuance of the premiums.

5.4 In case a scheme is underfunded (i.e. in deficit), you may pay the premium as per the funding valuation report in accordance with AS15 (Revised) guidelines.

5.5 If you are having funds with more than one insurer, you may pay contribution to one or more insurance company. However, total premiums paid to all insurers shall not exceed to that advised by the funding valuation report in accordance with AS15 (Revised) guidelines. You are required to certify this condition. In such a case, if the premium is not received by us, the policy will not be considered as lapse.

5.6 No Top-up or additional premium is allowed unless required as per the funding valuation report in accordance with AS15 (Revised) guidelines, to address underfunding of the scheme. The Scheme Trustees would ensure this before contribution to the scheme.

5.7 You can pay premium in any regular frequency (i.e. monthly, quarterly, half-yearly, annually) or as desired by you. No charge is applicable for different modes of payment.

PART D**6 Non-Forfeiture Benefit****6.1 Surrender**

You may surrender your policy during the term of the policy. Such surrenders will be subject to all of the following:

- 6.1.1 You may surrender any time on serving a minimum 30 days notice in writing.
- 6.1.2 The amount payable on surrender will be PAV less surrender charge (if any) as applicable.
- 6.1.3 We may impose Market Value adjustment (MVA) in case of
 - 6.1.3.1 bulk exit where bulk exit is said to occur if the amount to be paid on total exits in any event (e.g. voluntary retirement) exceeds 25% of the total fund value under this Master Policy as at the beginning of the financial year.
 - 6.1.3.2 complete surrender
 - 6.1.3.3 the amount payable on exit in case of either of the above two is in excess of the threshold amount of Rs. 75 Cr.
- 6.1.4 MVA would be applied if market conditions are depressed to the extent stated below. The MVA is applied as a means to protect the interest of the continuing policies from the possible anti-selective behavior of the exiting policies.
 - 6.1.4.1 As on the date of surrender, the benchmark 10 year G-Sec rate is 100 bps higher than its quarterly average over the last 1 year. OR
 - 6.1.4.2 As on the date of surrender, the Nifty equity index is 25% lower than its quarterly average over the last 1 year.
- 6.1.5 The company would apply an MVA equivalent to the ratio of the current market value of the underlying fund to its current account value.
- 6.1.6 Alternatively, you could opt to take the full surrender value without application of MVA by agreeing to defer the surrender payment to four equal quarterly installments over the next one year. The company would then not impose any MVA penalty. The remaining fund after payment of the quarterly installments will continue to be invested during this period.
- 6.1.7 In all other circumstances, we would pay surrender value in full and as lump sum.

7 Mid-joiners or Mid-leavers

- 7.1 You have to provide the data for mid-joiners and mid-leavers in the format we request, at the beginning of every calendar month.

8 Provision of Information

- 8.1 We will issue a statement of policy account to the policyholders once in a year
- 8.2 The statement will provide details of the opening balance, premium received, deduction towards charges, minimum floor interest rate earned, non-zero positive additional interest earned, non-zero positive residual interest credited, as applicable, withdrawals and claim payments debited and closing balance.

9 Claims**9.1 Intimation of claim**

9.1.1. You may intimate the claim to us within 180 days.

9.1.2. You may inform us of any instance of death, disability, withdrawal, maturity or any other exit as allowed by the scheme rules, of a member covered under this policy.

9.1.3. However, without prejudice, in case of delay in intimation or submission of claim documents beyond the stipulated period in the policy document or in the Statutes, We, at our sole discretion, may condone such delay and examine the admissibility or otherwise of the claim, if such delay is proved to be for reasons beyond the control of the nominee/claimant.

9.1.4. You should intimate the claims to the following address:

SBI Life Insurance Company Limited
Group Operations Department
7th Level (D Wing) & 8th Level, Seawoods Grand Central,
Tower 2, Plot No. R-1, Sector 40, Seawoods,
Nerul Node, Navi Mumbai - 400 706
Dist. Thane, Maharashtra
Telephone: +91 – 22 – 6645 6000
Facsimile: +91 – 22 – 6645 6654
Email: claims@sbilife.co.in

9.2 Filing of a claim

9.2.1. We will require the following documents to process the claims:

- 9.2.1.1. Death Certificate, in case of death claim
- 9.2.1.2. Certificate of proof of any other exit defined in the scheme rules
- 9.2.1.3. Claimant's statement and claim application forms in prescribed formats
- 9.2.1.4. Duly filled declaration form signed by you
- 9.2.1.5. Any additional documents if asked by us

9.3 Payment of claim

9.3.1. We will pay the policy benefit as per scheme rules.

9.3.2. We will pay the claim only if there are enough funds in the MPA to pay the claim.

9.4 To whom payable

9.4.1. We may pay the claim in the name of member, nominee or beneficiary as a case may be and we may make the payment through you for administrative convenience or through any other electronic mode of payment to the specific bank account of the insured or his/ her nominee/ beneficiary or legal heir.

9.4.2.

10 Termination**10.1 Discontinuation of insurance cover**

10.1.1. If the balance in PA is not sufficient to recover mortality charge, than insurance cover will terminate.

10.1.2. The insurance cover will recommence once balance in policy account is sufficient to recover mortality charges.

10.2 Termination of life cover

10.2.1. Life cover in respect of any member will terminate on the earliest of the following:

- 10.2.1.1. The normal retirement age / exit age of the member
- 10.2.1.2. The date of cessation of employment / membership
- 10.2.1.3. The date on which the member attains the maximum maturity age / cover ceasing age
- 10.2.1.4. The date of death of the member
- 10.2.1.5. The date the master policy is terminated
- 10.2.1.6. The date on which the master policy surrender payout is made.
- 10.2.1.7. The policy account value is not sufficient to recover mortality charges

10.3 Termination of your policy

10.3.1. Your policy will terminate on the following:

- 10.3.1.1. on the date of receipt of surrender request.
- 10.3.1.2. 180 days after the balance of in the master policy becomes zero.

PART E**11 Account Types**

11.1 Each master policyholder/ member will have a separate policy account, according to the nature of the scheme. The policy account will be credited with the premiums paid, net of all applicable charges under the policy, on which the guaranteed minimum interest rate and the non-zero positive additional interest rate as stated below (Section 12) will be credited. All withdrawals, payouts etc. made will also be deducted from the policy account

Part D

11.2 In case of defined contribution schemes, we will maintain two types of accounts for your member wise premiums.

11.3 Master Policyholder Account (MPA):

11.3.1. This is an individual account maintained separately for each master policyholder.

11.3.2. We will accumulate your premiums towards members under respective MPA. You may pay premiums as you desire.

11.3.3. We will pay investments returns earned to respective MPA.

11.3.4. In case of claim, you need to clearly define the benefit payment rules for payment of policy account value under MPA. This needs to be mentioned in the policy schedule.

11.4 Member Account (MA):

11.4.1. This is an individual account maintained separately for each member.

11.4.2. We will accumulate each member's premium under the respective MA. Members may pay premiums as desired.

11.4.3. We will pay investments returns earned to the respective MA.

11.4.4. In case of claim, you need to clearly define the benefit payment rules for payment of policy account value under MA. This needs to be mentioned in the policy schedule.

12 Investment Returns

12.1 Your funds will be invested as stipulated by IRDAI.

12.2 The fund will be invested as per section 27 and 27A of the Insurance Act, 1938. The Policy Account Value will be disclosed at company's website through SAIN on a daily basis. SAIN is the specifically assigned unique identification number for the product. The SAIN for this product is 111N091V02004.

12.3 Interest on the policy account shall be credited as follows:

12.3.1. A minimum interest rate for the product which will be the guaranteed for the whole term of the policy.

12.3.2. In addition to the above, a non-zero positive additional interest rate will be declared at the beginning of each quarter

12.3.3. Both the above interest rates will apply on the policy account balance every day on a pro-rated basis to determine the total investment income accruing to the policy account for the quarter. The interest accrued will be credited at the end of every quarter, and will form a part of the principal at the beginning of the next quarter.

12.3.4. Non-zero positive residual additions, if any, shall be credited to the policy account at the end of each year starting from policy year 5, in order to meet the maximum reduction in yield as in Regulation 37 of IRDA (Linked Insurance Products) Regulations, 2013.

Where:

12.3.4.1. Minimum Floor Rate: Is the interest rate of 0.1% per annum, guaranteed for the entire policy term.

12.3.4.2. Non-zero positive additional interest rate: Is the interest rate declared by the Company at the beginning of each fiscal quarter, depending on the size of the fund at the policy level

12.3.4.3. The non- zero positive addition is the difference between 'the Gross Investment Yield earned at the end of the policy year, less the Reduction in Yield at the end of the corresponding duration as per Regulation 37 of the IRDA Linked Insurance Products Regulation 2013' and the 'Actual Net Yield earned in the Policy Account at the end of the policy year'.

13 Charges

13.1 Surrender charges

Currently, Surrender Charges are as follows.

Policy Year	Charges
1 st , 2 nd & 3 rd Year	0.05% of policy account value with maximum of 5,00,000 per scheme
4 th year onwards	NIL

13.2 Mortality Charges

13.2.1. Mortality charges along with applicable taxes will be deducted from the policy account on the first day of each policy month at the rate of Rs. 1 per annum per member for Gratuity & Leave Encashment schemes.

13.2.2. Applicable taxes (Service Tax/Cess/GST and/or any other statutory levy/duty/surcharge), at the rate notified by the State Government or Central Government of India from time to time, will be applicable on the mortality charge as per the applicable tax laws.

13.3 New services and revision of charges

13.3.1. We may introduce new services and the corresponding charges, subject to prior approval by IRDAI.

13.3.2. We will notify the new services, charges and change in charges for existing services through our website.

PART F**14 General Terms****14.1 Suicide Exclusion**

14.1.1. Suicide exclusion is not applicable.

14.2 Free-look period

14.2.1. You have 30 days from the date of the receipt of this policy document to review its terms and conditions. If you are not satisfied, you can return the policy stating the reasons for objection.

14.2.2. The amount refunded will be = Total Premiums given by you less stamp duty paid

14.2.3. You cannot restore your policy once you have returned your policy.

14.2.4. We will pay you the amount in lump sum.

14.3 Policy loan

14.3.1. Your policy will not be eligible for any loans.

14.4 Nomination

14.4.1. The nominee/s shall be a person/s nominated by the member of the Group in accordance with the provision of section (39) of the Insurance Act 1938 to receive the residual benefits, if any, under this product in the event of his/her death.

[A leaflet containing the simplified version of the provisions of Section 39 is enclosed as Annexure – I for reference.]

14.4.2. You have to maintain the details of nomination.

14.4.3. We do not express any opinion on the validity or accept any responsibility in respect of any nomination you make.

14.5 Assignment

14.5.1. Assignment is not allowed under this master policy.

14.6 Non-disclosure

14.6.1. We have issued your master policy based on the statements in your proposal form, scheme rules and any other documents that are submitted to us.

14.6.2. If we find that any of this information is inaccurate or false or you have withheld any material information, or in case of fraud, we will have a right to repudiate all the claims under your policy and / or cancel your policy as applicable subject to the provisions of section 45 of the Insurance, 1938 as amended from time to time. We will not pay sum assured on death and we shall return the policy account value.

14.6.3. If we repudiate an insurance death claim under your policy and / or cancel your policy on the grounds of fraud, the mortality charge received under your policy would be forfeited and we shall not entertain any claim under your policy.

14.6.4. If we repudiate an insurance death claim under your policy and / or cancel your policy on any grounds other than fraud, we may pay such amounts as are payable under the policy subject to the provisions of Section 45 of the Insurance Act 1938, as amended from time to time.

[A leaflet containing the simplified version of the provisions of Section 45 is enclosed as Annexure II for reference.]

Part F

14.7 Participation in profits

14.7.1. Your policy does not participate in our profits.

14.8 Taxation

14.8.1. You are liable to pay the Applicable Taxes (Service Tax/Cess/GST and/or any other statutory levy/duty/surcharge) on all the applicable charges as per the product feature, at the rate notified by the State Government or Central Government of India from time to time, as per the applicable tax laws.

14.8.2. You are eligible for Income Tax benefits/exemptions as per the applicable income tax laws in India, which are subject to change from time to time. Please consult your tax advisor for details.

14.9 Date formats

14.9.1. Unless otherwise stated, all dates described and used in the policy schedule are in dd/mm/yyyy format.

14.10 Electronic transactions

14.10.1. We shall accept premiums and pay benefits through any approved mode including electronic transfer.

14.11 Notices

14.11.1. We will communicate to you in writing and deliver the correspondence by hand, post, facsimile, e-mail or any other approved mode.

14.11.2. We will send correspondence to the address you have provided in the proposal form or to the changed address.

14.11.3. You should also communicate in writing and deliver the correspondence by hand, post, facsimile, e-mail or any other approved mode.

14.11.4. All your correspondence should be addressed to:

Head Client Relationship
SBI Life Insurance Company Limited,
Central Processing Centre,
7th Level (D Wing) & 8th Level, Seawoods Grand Central,
Tower 2, Plot No. R-1, Sector 40, Seawoods,
Nerul Node, Navi Mumbai - 400 706
Dist. Thane, Maharashtra
Telephone No: 022-6645 6241
Fax: 022 – 6645 665

Email: GroupOps@sbilife.co.in

14.11.5. It is important that you keep us informed of change in your communication address, if any.

PART G

15 Complaints

15.1 Grievance redressal procedure

15.1.1. In case the Policyholder has any query or complaint/grievance, he/she may approach the Company's Servicing Branch, as stated in the First Premium Receipt issued to the Policyholder or the nearest SBI Life Office.

15.1.2. You can also call us on our toll-free number: 1800 22 9090 (9a.m. to 9p.m.).

In case the Policyholder is not satisfied with the decision of the above office, or has not received any response within 10 days, he/she may contact the following official for resolution:

Head Client Relationship
SBI Life Insurance Company Limited,
Central Processing Centre,
7th Level (D Wing) & 8th Level, Seawoods Grand Central,
Tower 2, Plot No. R-1, Sector 40, Seawoods,
Nerul Node, Navi Mumbai - 400 706
Dist. Thane, Maharashtra
Telephone No: 022-6645 6241
Fax: 022 – 6645 665
Email Id: info@sbilife.co.in

15.1.3. In case the Policyholder is not satisfied with the decision/resolution of the Company, he/she may approach the Insurance Ombudsman if such grievance pertains to:

15.1.3.1. Insurance claim that has been rejected or dispute of a claim on legal construction of the Policy

15.1.3.2. Delay in settlement of claim

15.1.3.3. Dispute with regard to premium

15.1.3.4. Non-receipt of insurance document

15.1.4. The Central Government has established an office of the Insurance Ombudsman for redressal of grievance or complaint with respect to Life Insurance Policies. The addresses of the Insurance Ombudsman and the Redressal of Public Grievances Rules, 1998, are, available on the website of IRDAI, <http://www.irda.gov.in> and in our website <http://www.SBILife.co.in>. The address of the ombudsman at Mumbai is:

Office of the Insurance Ombudsman (Maharashtra and Goa)
3rd Floor, Jeevan Seva Annexe,
S.V. Road, Santa Cruz (W),
Mumbai – 400 054.
Telephone No.: +91 – 22 – 2610 6928
Fax No. : +91 – 22 – 2610 6052
E-mail: ombudsmanmumbai@gmail.com

15.1.5. The complaint to the Ombudsman should be made in writing, duly signed by the complainant or by his legal heirs, with full details of the complaint and the contact information of complainant.

Part G

- 15.1.6. As per provision 13(3) of the Redressal of Public Grievances Rules 1998, the complaint to the Ombudsman can be made only if:-
- 15.1.6.1. The grievance has been rejected by the Grievance Redressal Machinery of the Company
- 15.1.6.2. The complaint was made within a period of one year from the date of rejection by the Company
- 15.1.6.3. If the complaint is not simultaneously under any litigation.
- 15.1.7. The list of addresses of insurance ombudsman has been enclosed along with this document.
- 15.1.8. If you are not satisfied with the response or do not receive a response from us within 15 days, you may approach the Grievance Cell of the Insurance Regulatory and Development Authority of India (IRDAI) on the following contact details:

IRDAI Grievance Call Centre (IGCC) **TOLL FREE NO:155255 / 1800 4254 732**
Email ID: complaints@irda.gov.in

You can also register your complaint online at <http://igms.irda.gov.in/>
Address for communication for complaints by fax/paper:
Consumer Affairs Department
Insurance Regulatory and Development Authority of India
9th floor, United India Towers, Basheerbagh
Hyderabad – 500 029, Telangana
Fax No: 91- 40 – 6678 9768

16 Relevant Statutes

16.1 Governing laws and jurisdiction

This is subject to prevailing Indian Laws. Any dispute that may arise in connection with this shall be subject to the jurisdiction of the competent Courts of Mumbai.

16.2 Section 41 of the Insurance Act 1938, as amended from time to time

1. No person shall allow or offer to allow, either directly or indirectly, as an inducement to any person to take out or renew or continue an insurance in respect of any kind of risk relating to lives or property in India, any rebate of the whole or part of the commission payable or any rebate of the premium shown on the policy, nor shall any person taking out or renewing or continuing a policy accept any rebate, except such rebate as may be allowed in accordance with the published prospectus or tables of the insurer. Provided that acceptance by an insurance agent of commission in connection with a policy of life insurance taken out by himself on his own life shall not be deemed to be acceptance of a rebate of premium within the meaning of this sub-section if at the time of such acceptance the insurance agent satisfies the prescribed conditions establishing that he is a bona fide insurance agent employed by the insurer.
2. Any person making default in complying with the provisions of this section shall be liable for a penalty which may extend to ten lakh rupees.

16.3 Section 45 of the Insurance Act 1938, as amended from time to time

[A leaflet containing the simplified version of the provisions of Section 45 is enclosed as Annexure II for reference.]

16.4 Provision 12 (1) of Redressal of Public Grievances Rules, 1998

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The Ombudsman may receive and consider

- (a) Complaints under Rule 13
- (b) Any partial or total repudiation of claims by an insurer
- (c) Any dispute in regard to premium paid or payable in terms of the policy
- (d) Any dispute on the legal construction of the policy, insofar as such disputes relate to claims
- (e) Delay in settlement of claims
- (f) Non-issue of any insurance document to customers after receipt of premium

16.5 Provision 13 of Redressal of Public Grievances Rules, 1998

(1) any person who has a grievance against an insurer, may himself or through his legal heirs make a complaint in writing to the Ombudsman within whose jurisdiction the branch or office of the insurer complained against is located.

(2) the complaint shall be in writing duly signed by the complainant or through his legal heirs and shall state clearly the name and address of the complainant, the name of the branch or office of the insurer against which the complaint is made, the fact giving rise to complaint supported by documents, if any, relied on by the complainant, the nature and extent of the loss caused to the complainant and the relief sought from the Ombudsman.

(3) no complaint to the Ombudsman shall lie unless –

(a) the complainants had before making a complaint to the Ombudsman made a written representation to the insurer named in the complaint and either insurer had rejected the complaint or the complainant had not received any reply within a period of one month after the insurer concerned received his representation or the complainant is not satisfied with the reply given to him by the insurer.

(b) the complaint is made not later than one year after the insurer had rejected the representation or sent his final reply on the representation of the complainant, and

(c) the complaint is not on the same subject matter, for which any proceedings before any Court, or Consumer Forum or Arbitrator is pending or were so earlier.

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We request you to read this policy booklet along with the policy schedule. If you find any errors, please return the policy for effecting corrections.

***** End of Policy Booklet *****

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18 Annexure I**Section 39 - Nomination by policyholder**

Nomination of a life insurance Policy is as below in accordance with Section 39 of the Insurance Act, 1938 as amended by Insurance Laws (Amendment) Act, 2015 dated 23.03.2015. The extant provisions in this regard are as follows:

01. The policyholder of a life insurance on his own life may nominate a person or persons to whom money secured by the policy shall be paid in the event of his death.
02. Where the nominee is a minor, the policyholder may appoint any person to receive the money secured by the policy in the event of policyholder's death during the minority of the nominee. The manner of appointment to be laid down by the insurer.
03. Nomination can be made at any time before the maturity of the policy.
04. Nomination may be incorporated in the text of the policy itself or may be endorsed on the policy communicated to the insurer and can be registered by the insurer in the records relating to the policy.
05. Nomination can be cancelled or changed at any time before policy matures, by an endorsement or a further endorsement or a will as the case may be.
06. A notice in writing of Change or Cancellation of nomination must be delivered to the insurer for the insurer to be liable to such nominee. Otherwise, insurer will not be liable if a bonafide payment is made to the person named in the text of the policy or in the registered records of the insurer.
07. Fee to be paid to the insurer for registering change or cancellation of a nomination can be specified by the Authority through Regulations.
08. On receipt of notice with fee, the insurer should grant a written acknowledgement to the policyholder of having registered a nomination or cancellation or change thereof.
09. A transfer or assignment made in accordance with Section 38 shall automatically cancel the nomination except in case of assignment to the insurer or other transferee or assignee for purpose of loan or against security or its reassignment after repayment. In such case, the nomination will not get cancelled to the extent of insurer's or transferee's or assignee's interest in the policy. The nomination will get revived on repayment of the loan.
10. The right of any creditor to be paid out of the proceeds of any policy of life insurance shall not be affected by the nomination.
11. In case of nomination by policyholder whose life is insured, if the nominees die before the policyholder, the proceeds are payable to policyholder or his heirs or legal representatives or holder of succession certificate.
12. In case nominee(s) survive the person whose life is insured, the amount secured by the policy shall be paid to such survivor(s).
13. Where the policyholder whose life is insured nominates his
 - a. parents or
 - b. spouse or
 - c. children or
 - d. spouse and children
 - e. or any of them

the nominees are beneficially entitled to the amount payable by the insurer to the policyholder unless it is proved that policyholder could not have conferred such beneficial title on the nominee having regard to the nature of his title.

14. If nominee(s) die after the policyholder but before his share of the amount secured under the policy is paid, the share of the expired nominee(s) shall be payable to the heirs or legal representative of the nominee or holder of succession certificate of such nominee(s).

15. The provisions of sub-section 7 and 8 (13 and 14 above) shall apply to all life insurance policies maturing for payment after the commencement of Insurance Laws (Amendment) Act, 2015.

16. If policyholder dies after maturity but the proceeds and benefit of the policy has not been paid to him because of his death, his nominee(s) shall be entitled to the proceeds and benefit of the policy.

17. The provisions of Section 39 are not applicable to any life insurance policy to which Section 6 of Married Women's Property Act, 1874 applies or has at any time applied except where before or after Insurance Laws (Amendment) Act, 2015, a nomination is made in favour of spouse or children or spouse and children whether or not on the face of the policy it is mentioned that it is made under Section 39. Where nomination is intended to be made to spouse or children or spouse and children under Section 6 of MWP Act, it should be specifically mentioned on the policy. In such a case only, the provisions of Section 39 will not apply.

[Disclaimer: This is not a comprehensive list of amendments of Insurance Laws (Amendment) Act, 2015 and only a simplified version prepared for general information. Policy Holders are advised to refer to Original Gazette Notification for complete and accurate details.]

19 Annexure II**Section 45 – Policy shall not be called in question on the ground of mis-statement after three years**

Provisions regarding policy not being called into question in terms of Section 45 of the Insurance Act, 1938, as amended by Insurance Laws (Amendment) Act, 2015 dated 23.03.2015 are as follows:

01. No Policy of Life Insurance shall be called in question on any ground whatsoever after expiry of 3 yrs from
- the date of issuance of policy or
 - the date of commencement of risk or
 - the date of revival of policy or
 - the date of rider to the policy

whichever is later.

02. On the ground of fraud, a policy of Life Insurance may be called in question within 3 years from
- the date of issuance of policy or
 - the date of commencement of risk or
 - the date of revival of policy or
 - the date of rider to the policy

whichever is later.

For this, the insurer should communicate in writing to the insured or legal representative or nominee or assignees of insured, as applicable, mentioning the ground and materials on which such decision is based.

03. Fraud means any of the following acts committed by insured or by his agent, with the intent to deceive the insurer or to induce the insurer to issue a life insurance policy:
- The suggestion, as a fact of that which is not true and which the insured does not believe to be true;
 - The active concealment of a fact by the insured having knowledge or belief of the fact;
 - Any other act fitted to deceive; and
 - Any such act or omission as the law specifically declares to be fraudulent.

04. Mere silence is not fraud unless, depending on circumstances of the case, it is the duty of the insured or his agent keeping silence to speak or silence is in itself equivalent to speak.

05. No Insurer shall repudiate a life insurance Policy on the ground of Fraud, if the Insured / beneficiary can prove that the misstatement was true to the best of his knowledge and there was no deliberate intention to suppress the fact or that such mis-statement of or suppression of material fact are within the knowledge of the insurer. Onus of disproving is upon the policyholder, if alive, or beneficiaries.

06. Life insurance Policy can be called in question within 3 years on the ground that any statement of or suppression of a fact material to expectancy of life of the insured was incorrectly made in the proposal or other document basis which policy was issued or revived or rider issued. For this, the insurer should communicate in writing to the insured or legal representative or nominee or assignees of insured, as applicable, mentioning the ground and materials on which decision to repudiate the policy of life insurance is based.

07. In case repudiation is on ground of mis-statement and not on fraud, the premium collected on policy till the date of repudiation shall be paid to the insured or legal representative or nominee or assignees of insured, within a period of 90 days from the date of repudiation.

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08. Fact shall not be considered material unless it has a direct bearing on the risk undertaken by the insurer. The onus is on insurer to show that if the insurer had been aware of the said fact, no life insurance policy would have been issued to the insured.

09. The insurer can call for proof of age at any time if he is entitled to do so and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof of age of life insured. So, this Section will not be applicable for questioning age or adjustment based on proof of age submitted subsequently.

[Disclaimer: This is not a comprehensive list of amendments of Insurance Laws (Amendment) Act, 2015 and only a simplified version prepared for general information. Policy Holders are advised to refer to Original Gazette Notification for complete and accurate details.]

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